

50/600
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 77/05

R.A/C.P No.....

E.P/M.A No. 75/05

1. Orders Sheet..... *SA* Pg. 1 to 2
M.P 75/2005 encl *page 1* *to 2*
2. Judgment/Order dtd. *7.10.2005* Pg. 1 to 5 *Dismissed with*
NA 75/05
3. Judgment & Order dtd. Received from H.C/Supreme Court
7/10/05
4. O.A..... Pg. 1 to 26
5. E.P/M.P. *75/2005* Pg. 1 to 8
6. R.A/C.P..... Pg. to
7. W.S..... Pg. to
8. Rejoinder..... Pg. to
9. Reply..... Pg. to
10. Any other Papers..... Pg. to
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

Shablis
2/11/2007

FORM NO. 4
 (SEE RULE 42)
 CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH

ORDER SHEET

Original Application No. 77/05

Misc. Petition No. _____

Contempt petition No. _____

Review Application No. _____

Applicants. P. Chaudhury & ors.

Respondents. W.O.T. & ors.

Advocates for the Applicant. T. C. Chutia, Ms. M. Chaudhury, S. N. Path

Advocates of the Respondents. Case Mrs. B. Deka.

Notes of the Registry	Dated	Order of the Tribunal
This application is in form is filed/C. F. for Rs 50/- deposited vide I.P. /BD No. 206/1168/PR.	24.3.05.	List the matter alongwith M.P. No. 75 of 2005 on 3.5.05. K. Prabhat Member
Dated 21.3.05.	1m	<i>22/3/05</i> H. D. Regd. P. C. K. Prabhat Member
Slips taken with envelops.	3.5.05	List the matter alongwith M.P. No. 75 of 2005 on 26.5.05. K. Prabhat Member
<i>22/3/05</i> P. C.	1m	<i>22/3/05</i> K. Prabhat Member
<i>22/3/05</i> P. C.	26.5.2005	On the plea of learned counsel for the applicant list the case on 3.6.2005 for admission. K. Prabhat Member
<u>Defects</u> 1) NO. sign. is over 2) pages 2) not legible page NOS 13 defects	26.5.2005	Let the case be listed on 3.6.2005 along with M.P. 75/2005. K. Prabhat Member
<i>22/3/05</i> P. C.	bb	<i>22/3/05</i> K. Prabhat Member

Defects removed.

*P. C.
22/3/05*

03.06.2005 List on 7.6.2005 alongwith
M.P. 75/2005.

Parveen
Member

Varaprasad
Vice-Chairman

mb

7.6.05.

Judgment delivered in open
Court. Kept in separate sheets.
Application is dismissed.

Parveen
Member

Varaprasad
Vice-Chairman

lm

16.6.05

Copy of the Judgment
has been sent to
the D.P.C.C. for being
filed to the
Opp. Party as well
as to the Rly. Counsel.

SLB

P
16.6.05 Debi
Bardwaj
Advocate

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Misc. Petition No.75 of 2005 &
O.A.No.77 of 2005

Date of order: This, the 7th Day of June 2005.

HON'BLE MR.JUSTICE G.SIVARAJAN, VICE-CHAIRMAN.

HON'BLE MR.K.V.PRAHLADAN, ADMINISTRATIVE MEMBER

1. Shri Phatik Chowdhury
Son of Abdul HAQUE Chowdhury,
Village & P.O.Rangapara,
District Sonitpur
2. Shri Biswanath Mandal,
Son of Lakhan Mandal,
Village & P.O.Rangapara,
P.S.Rangapara,
District-Sonitpur
Assam.
3. Md.Abdul Rahman Khan,
Son of Late Md.Ranjan Khan,
Village & P.O.Rangapara,
P.S.Rangapara, District Sonitpur,Assam.
4. Md.Tayab Ali,
Son of Late Kudrat Ali,
Vill.Kaniha, P.O.Kaniha,P.S.Rangia,District Kamrup.
5. Shri Subhas Sarkar,
Son of Shri Sudhir Sarkar,
Village-Narendra Palli,Rangapara,
P.O.& P.S.Rangapara,
District-Sonitpur(Assam).
6. Tapan Chandra Dey,
Son of Shri Munindra Kr.Dey.
Village & P.O.Rangapara,
P.S.Rangapara,
District-Sonitpur(Assam).
7. Shri Kripa Sarkar Tewari,
Son of Late Boli Ram Tewari,
P.O.Towbhanga, Village-Nabill,
Tezpur,District Sonitpur(Assam)
8. Shri Gautam Sarkar,
Son of Late Shashi Bhusan Sarkar,
Village-Namanigaon, P.O.& P.S.
Rangapara, District Sonitpur,Assam.
9. Shri Ram Pratap Bharati,

Son of Late Satya Narayan Bharati,
 Village & P.O.Rangapara,
 P.S.Rangapara, District,Sonitpur
 (Assam).

10. Shri Kanaiya Goswami,
 Son of Shri Bali Narayan Goswami,
 Village & P.O.Rangapara,
 P.S.Rangapara, District-Sonitpur,
 (Assam)
11. Shri Sajal Dhar
 Son of Shri Matilal Dhar,
 Village & P.O.Rangapara,
 District-Sonitpur
 (Assam)
12. Md. San Mohammad Ali,
 Village Agiathuri,
 P.O.Dapara,
 P.S.Hajo ,District -Kamrup,
 (Assam).

Applicants.

By Advocates Mr.T.C.Chutia, Mr.M.Choudhury,
 Mrs.N.Nath Ms.B.Deka.

-Versus-

1. Union of India,
 Represented by General Manager,
 N.F.Railway, Maligaon,
 Guwahati-11.
2. Chief Personnel Officer,
 N.F.Railway, Maligaon,
 Guwahati-11
3. Deputy Chief Engineer,
 Bridge Line, N.F.Railway,
 Maligaon, Guwahati-11.
4. Inspector,
 Bridge Line, N.F.Railway,
 Rangapara North, Assam.

Respondents.

By Advocate Mr.S.Sarma, Railway Counsel.

ORDER(ORAL)

SIVARAJAN,J(V.C.)

The applicants have stated that they were engaged as Casual Labour in the year 1982-83. In view of the Scheme for assignment of

temporary status and subsequent absorption in the post of Group 'D' of the Railway Department they claimed the benefit of the said scheme. The grievance of the applicants is that though they had produced the relevant records before the Respondents and sought for temporary status and they have not been included in the panel of Casual worker for absorption. The applicants it is stated submitted several representations to the Railway Authority for their permanent absorption but nothing has been done by the Railway Authority so far. The applicants, therefore, have filed this O.A. seeking for directions to the respondents to absorb them in the Group 'D' post in compliance of the communication which is produced as Annexure A/1 dated 20.9.01 issued by the Railway Board.

2. According to the applicants though there is delay in filing the application since their representations had not been disposed of yet, by way of abundant caution they have filed the application dated 20.9.05 seeking for condonation of delay, if any.

3. We have heard Mr.T.C.Chutia, learned counsel for the applicants and Mr.S.Sarma, learned Railway counsel for the Respondents. The counsel for the applicants submits that the applicants had promptly represented before the Railway authorities for benefits of the scheme for absorption to the post of Group 'D' post and that the Respondents are sleeping over the representation without any action. With reference to various decisions of the Supreme Court the learned counsel for the applicants submits that the fault of the Respondents in not considering the representation promptly and not intimating the result of such representation cannot be a ground for rejecting the application on the ground of delay. The



counsel also submits that ends of justice would demand that the case of poor illiterate casual workers must be directed to be considered.

4. Mr.S.Sarma, Railway counsel on the other hand submits that there is inordinate delay in filing the application. He further submitted that the applicants were engaged as casual worker during the year 1982-83 and the Scheme was implemented in 1987 itself. Even according to the applicants the decision of the Calcutta Bench of the Tribunal (Annexure A to the Misc. Petition) came as early as in August 2000 but the applicants have filed the application in the year 2005. He points out that it is very difficult to trace out the records of 1982-83 for ascertaining whether the applicants are having 240 days continuous service in a year during the relevant period.

5. We have considered the rival contentions. As pointed out by Railway counsel, in the normal course it would be difficult to trace out the service particulars of the applicants of the year 1982-83 after a long period of about 23 years. Since the facts and circumstances of each of the erstwhile Casual Workers are relevant, instead of waiting for a decision in some body else's case the applicants ought to have prosecuted their claim first before the authorities and then before this Tribunal at the appropriate time. In the instant case even after the decision of the Calcutta Bench of the Tribunal rendered in 2000 the applicants waited for about 5 years thereafter to file this application.

5. As already noted, the applicants' claim is based on their engagement prior to 1982-83. The representations filed by them do not disclose sufficient materials to show, *prima facie* that they satisfy the requirement of the scheme. At this point of time a direction cannot be issued to the respondents to consider the claim of the applicants for absorption with reference to engagement prior to 1982-

YMA

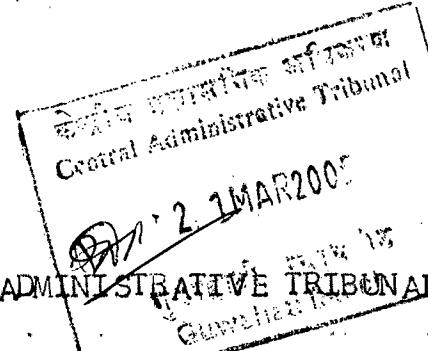
83. The applicants had an opportunity earlier. They did not avail properly. We are not satisfied that applicants have made out sufficient grounds for considering the delay in filing the application.

6. In the circumstances the Misc. Petition is dismissed. Consequently, the O.A. is also dismissed.

K.V.Prahladan
(K.V.PRAHLADAN)
ADMINISTRATIVE MEMBER

G.Sivarajan
(G.SIVARAJAN)
VICE-CHAIRMAN

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH .

Original Application No. 77/05

Patik Choudhury & Ors. - Applicants.

- Vs -

Union of India & Ors. - Respondents.

LIST OF DATES AND SYNOPSIS OF APPLICATION

1. Particulars of the order against which the application is made. Order dtd. 20.9.01 issued by the Railway Authority. Representations dated 11.4.89, 15.5.91, 15.2.87, 14.10.03 submitted by the petitioners . (page - 4 para 1).
2. Jurisdiction of the Tribunal (page - 4 para 2).
3. Limitations, application within the limitation (page - 4 , para - 3).
4. Facts of the case (page - 4 to 9 para - 4 to 12) .
5. Ground for relief (page - 9 para - 5). Application for absorptions of the petitioners in Group 'D' . post in N.F.Railway .
6. Remedy exhausted (page - 10, para 6) Representation dated 11.4.89, 15.5.91, 15.2.87, 12.10.03, 21.1.91 six months had already been expired from the date of representation .
7. Matter is not filed before any Court nor pending any Court (page - 10 , para - 67)

Contd...2.

8. Relief sought for -- (a) For absorption in Group 'D' posts.
(b) Directions to the respondents to dispose of the representations.
(c) Any other reliefs that may be granted by this Hon'ble Tribunal.
(page 10, para - 8) .

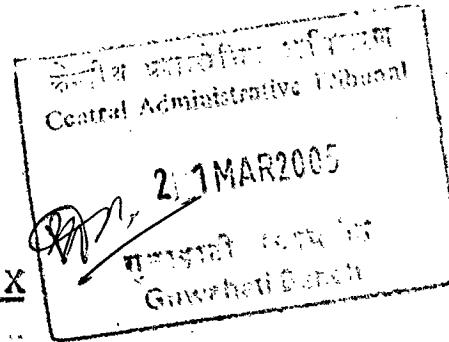
9. Internal order
Direction may be given to keep 12 posts of Group 'D' in N.F.Railway be kept vacant till disposal of the application (page - 11, para - 9) .

10. Application not sent by the post (page -11, para - 10)

11. Particulars of the postal orders, (page -11, para - 11) I.P.O. No. 20 'G' 116898 dated 18.3.05.

12. Order dated 2.8.2000 passed in O.A. No.160/90 by the Hon'ble Tribunal , Calcutta . (page- 11, para - 12) .

INDEX



<u>Sl.No.</u>	<u>Annexure</u>	<u>Particulars</u>	<u>Page Nos.</u>
1.	A/1	Railway Order dtd. 20.9.01.	13
2.	A/2	Application /Represe- tation of the applicant No.1	14 to 20
3.	A/3	Representation of Application applicant No.2.	21 to 23
4.	A/4	Representation of applicant No.3.	27 to 29
5.	A/5	Representation of applicant No.4.	31 to 33
6.	A/6	Order dated 2/8/2000 passed in D.A. No.160/90 by Hon'ble Central Administrative Tribunal , Calcutta.	34 to 35

Filed by
My
(Manika Choudhury)
Advocate.

Filed by -
Phatik Chowdhury,
Through,
Manik Chowdhury,
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

ORIGINAL APPLICATION NO. 77 /05.

1. Shri Phatik Chowdhury,
Son of Abdul Haque Chowdhury,
Village & P.O. Rangapara,
District Sonitpur (Assam).
2. Shri Biswanath Mandal,
son of Lakhan Mandal,
Village & P.O. Rangapara,
P.S. Rangapara, District - Sonitpur,
Assam.
3. Md. Abdul Rehman Khan,
Son of Late Md. Ranjan Khan,
Village & P.O. Rangapara,
P.S. Rangapara, District Sonitpur,
(Assam).
4. Md. Tayab Ali,
son of Late Kudrat Ali,
Vill.- Kaniha, P.O. Kaniha,
P.S. Rangia, District Kamrup.
5. Shri Subhas Sarker,
son of Shri Sudhir Sarker,
Village - Narendra Palli, Rangapara,
P.O. & P.S. Rangapara,
District - Sonitpur (Assam).

97
m.d. Samund. m/s

6. Tapan Chandra Dey,
son of Shri Munindra Kr. Dey,
Village & P.O. Rangapara,
P.S. Rangapara, District - Sonitpur,
(Assam).

7. Shri Kripa Sankar Tewari,
son of Late Boli Ram Tewari,
P.O. Towbhanga, Village - Nabill,
Tezpur, District - Sonitpur,
(Assam).

8. Shri Gautam Sarkar,
son of Late Shashi Bhushan Sarkar,
Village - Namanigaon, P.O. & P.S.
Rangapara, District Sonitpur,
(Assam).

9. Shri Ram Pratap Bharati,
son of Late Satya Narayan Bharati,
Village & P.O. Rangapara,
P.S. Rangapara, District - Sonitpur,
(Assam).

10. Shri Kanaiya Goswami,
son of Shri Bali Narayan Goswami,
Village & P.O. Rangapara,
P.S. Rangapara, District - Sonitpur,
(Assam).

11. Shri Sajal Dhar,
Son of Shri Matilal Dhar,
Village & P.O. Rangapara,
P.S. Rangapara, District -
Sonitpur, (Assam).

12. Md. San Mahamed Ali,
son of Late Nazer Ali,
Village Agiathuri, P.O. Dapara,
P.S. Hajo, District - Kamrup,
(Assam).

... ... Applicants.

- Versus -

1. Union of India,
Represented by General Manager,
N.F. Railway, Maligaon,
Guwahati-II.

2. Chief Personnel Officer,
N.F. Railway, Maligaon,
Guwahati-II.

3. Deputy Chief Engineer,
Bridge Line N.F. Railway,
Maligaon, Guwahati-II.

4. Inspector,
Bridge Line N.F. Railway,
Rangapara North, Assam.

- Respondents.

1. DETAILS OF APPLICATION :

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :

This application is made jointly by the applicants for common cause of action and on the common cause of non-response by the respondents to the claim of the applicants demanded through the representations dated 11.4.87, 15.5.91, 15.2.87, 14.10.03 etc. for absorption from casual labour/ex-casual labour to the group 'D' posts vide Railway Board's letter No.E(NC) 11/99/CL/19 dtd. 20.9.2001.

A copy of the Board's letter dtd. 20.9.01 is annexed and marked as ANNEXURE - A¹.

2. JURISDICTION OF THE TRIBUNAL :

The applicants declare that the subject-matter of which they want redressal is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION :

The applicants further declare that the application is within the limitation period.

4. RELEVANT FACTS OF THE CASE :

(i) The applicant No. 1 was employed as casual labour at the age of about 19 years and he rendered service in the Bridge Department under the Bridge

md/sarvamul Ali

Inspector, N.F. Railway, Rangapara for 223 days from 9.1.78 to 25.1.78, 25.1.78 to 26.1.78, 29.1.78 to 27.3.78, 29.12.82 to 23.5.83 which are recorded in the service book of N.F. Railway as casual labour. The applicant submitted several representations to the Railway Authority for his absorption as Group 'D' employee on 11.4.87, 15.5.91, 27.1.2005 which are still pending.

m/s/sax

Copies of representations are annexed and marked as ANNEXURE - A².

(2) The applicant No. 2 was employed as casual labour at the age of about 18 years and he rendered service as such for 744 days from 10.1.78 to 25.1.78, 29.1.78 to 20.3.78, 25.3.78 to 22.5.78, 2.12.81 to 15.4.82 and 20.9.82 to 15.1.84 in the Bridge Department, Rangapara and he served C.P.C. scale of pay and his contemporary persons have already been absorbed in permanent posts and his name has been recorded in the service record. The applicant No. 2 submitted several representation on 15.2.87, 14.10.83, 10.5.91 before the Railway Authority for his permanent absorption but nothing has been done by the Railway Authority.

Copies of representations are annexed and marked as ANNEXURE - A³.

(3) The applicant No. 3 was employed as casual labour at the age of 19 years in the year 1976 and he worked as casual labour from 28.1.76 to 6.3.76, 4 11.3.76 to 5.5.76, 29.12.82 to 13.9.83 and he worked for more than 354 days

and his name was recorded in the service record, N.F. Railway. The applicant No. 3 submitted several representations before the Railway Authority for his absorption in Group 'D' post but nothing has been done.

Copies of representations are annexed and marked as ANNEXURE - A⁴.

(4) The applicant No. 4 was employed as casual labour at the age of 19 years. He rendered his service as casual labour from 22.11.77 to 7.11.78, 7.2.78 to 5.3.78, 28.3.78 to 12.5.78, 7.4.82 to 15.5.82 as onwards and he worked altogether more than ³⁷⁴ 740 days and his name appeared in the list of casual labour under BRI/RPAM. His name was recorded in the service record. He submitted representations for his absorption but nothing has been done.

Copies of representations and list of casual labour are annexed and marked as ANNEXURE-A⁵.

(5) The applicant No. 5 was employed as casual labour at the age of about 18 years. He belongs to S.C. community. The petitioner submitted representations for his absorption but nothing has been done.

(6) The applicant No. 6 was employed as casual labour at the age of 18 years and he rendered his service on 8.4.82 to 15.5.82 and thereafter he was engaged at several days in the Railway Department. His name was recorded in the service record as casual labour. He submitted several

representations before the Railway Authority but nothing has been done.

The applicants crave leave of this Hon'ble Tribunal to produce the representations and other documents of this appeal and the other ~~missing~~ following applicants at the time of hearing of this case instead of annexing all the documents in this application in order to minimise the volume of this application.

(7) The applicant No. 7 was employed as casual labour at the age about 19 years and he rendered his service ^{29.1.78} from 29.1.84 to 27.3.78, 25.3.78 to 22.5.78 and 21.1.84 to ^{then} 15.5.84 and he worked altogether more ~~maxx~~ 374 days and his name was appeared in the list of casual labour and he submitted representations but nothing has been done.

(8) The applicant No. 8 was employed as casual labour at the age of about 19 years and he rendered his service from 10.1.78 to 15.1.84 for altogether 742 days. His name was appeared in the list of casual labour prepared by the Railway. The applicant submitted representations in the year 1991 for absorption as Group 'D' employee.

(9) The applicant No. 9 was employee as casual labour at the age of 19 years and he rendered his service from 27.10.75 to 8.1.76, 23.2.76 to 15.5.76 onwards and he worked for total 156 days. The applicant submitted representations before the Railway Authority but nothing has been done.

10
M/s. Sankar Choudhury

(10) The applicant No. 10 was employed as casual labour at the age of about 19 years in the year 1978 and he rendered his service from 9.1.78 to 25.1.78, 29.1.78 to 27.3.78 in the Bridge Department, N.F. Railway. He submitted his representations before the Railway Authority but nothing has been done.

(11) The applicant No. 11 was employed as casual labour at the age of 22 years and he worked from 8.4.82 to 15.5.82 onward. He submitted representations but nothing has been done and his name was appeared in the record of service.

(12) The applicant No. 12 was employed as casual labour at the age of 24 years and he worked from 8.4.82 to 15.5.82 and his name was recorded in the record of casual labour and he submitted representations before the Railway Authority in the year 2004 for absorbment as Group 'D' employee but nothing has been done.

Further, the applicants beg to state that they worked as casual labour more than 120 days in the Bridge line N.F. Railway at Rangapara and some of the applicants namely Biswa Nath Mandal, Tayab Ali, Kirpa Sankar Tewari, Easik Choudhury and Abdul Rahim Khan, applicants Nos. 2, 4, 7, 1, 3, they did get permanent salary alongwith bonus. But the Railway Authority illegally dropped them from their service. At the time of engagement all the applicants were interviewed by the Railway Authority. At present

the Railway Authority has driven fresh recruitment in the post of Group 'D' by taking new persons without any experience throwing out the applicants. The illegal and arbitrary action on the part of the respondents in appointing persons with pick and choose policy is against the service jurisprudence and in violating the Fundamental Rights of the applicants. All the applicants have their own family without any engagement for earning. Further the applicants submit that they were asked to submit application for permanent absorption for Group 'D' post from time to time. Accordingly in the year 1987, 1991 and in the year 1994 all the applicants submitted applications as asked by the Railway Board's. But the Railway Authority till today has not taken any action for permanent absorption of the applicants. The Railway Authority sitting over the matter by preparing a list for permanent absorption but has not given effect to till date. The applicants will suffer irreparable loss and hardships if they are not absorbed in the Group 'D' post by the respondents.

5. GROUND FOR RELIEF WITH LEGAL PROVISION :

(a) Deprivation of benefit of absorption of the applicants in the Group 'D' post in the Railway Department in violation of the Railway Board's order vide Annexure-A¹.

(b) That the illegal and discriminates action on the part of respondents in not considering the case of the applicants for absorption in Group 'D' post and further the action of respondents is violating of the Principle of Natural Justice, equity and administrative fairplay.

onch Sanmuktan

(c) Action of the respondents in not responding to the representations of the applicants for absorption in Group 'D' post is tainted with malice.

6. DETAILS OF THE REMEDY EXHAUSTED :

Representations dated 11.4.87 to the Deputy CE/BR/L/MLG N.F. Railway dtd. 15.5.91 to DY CE/BR/LINE N.F.Railway dated 15.2.87 to Dy CE/BRIDGE-LINE MALIGAON representation dated 12.10.2003 to the General Manager (P) N.F.Railway, Maligaon, Guwahati. Representation dated 21.1.91 to the Bridge Inspector, N.F. Railway, Rangapara and several representations which have been submitted before more than one year but no reply has been received.

7. MATTER NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURTS :

8. RELIEF SOUGHT FOR :

(a) Under the aforesaid facts and circumstances, it is humbly prayed that the Hon'ble Tribunal would graciously be pleased to pass order/orders or directions to the respondents to absorb the applicants in the post of Group 'D' in complying with the order of the Railway Board (Annexure-A¹) forthwith.

(b) Direct the respondents to dispose of the applications file by the applicants.

(c) Pass any other order or orders to give complete relief to the applicants which this Hon'ble Tribunal deem fit and proper.

9. INTERNAL ORDER :

Direction may be given to the respondents to keep 12 posts of Group 'D' in the N.F. Railway vacant till the disposal of this application.

10. APPLICATION NOT SEND BY POST :-

11. PARTICULARS OF THE POSTAL ORDERS :

IPO NO. 20 G 116898 dtd. 18.3.2005.

12. Order passed on 2.8.2000 by Hon'ble Tribunal, Calcutta in O.A. 160 of 1990 directing the Railway Authority to absorb the applicants in the post of Khalasi. The case of the applicants also similar to the aforesaid applicants. The applicants of the O.A. No. 160/90 get relief accordingly.

A copy of the order dated 2.8.2000 is annexed and marked as ANNEXURE - A⁶.

13. LIST OF ENCLOSURES :

Shown in Index.

VERIFICATION

I, Shri San Md. Ali, aged about 40 years, son of late Naser Ali, resident of Agiathuri, P.C. Dadara, P.S. Hajo, District Kamrup (Assam) on my behalf and on behalf of other applicants as authorised me, do hereby verify that the statements made in paragraphs 2, 3, 4 (5), (6), (7), (8), (9), (10), (11), (12), 5, 6, 7, 8, 9, 10, 13 are true to my knowledge and belief and those made in paragraphs 1, 4 (1), (2), (3), (4), 11, 12 being matter of records are true to my information derived therefrom which are belief to be true and the rests are my humble submission before this Hon'ble Tribunal and I have not suppressed any material fact.

And I sign this the 21 st. day of March, 2005.

sd: San Md. Ali

APPLICANT.

RECT - 923.
NO. E 757/0 Pt.XIII(C)

TO,

GM/MLG, GM(CON)/MLC.AGM/MLG,
All PHODs, All DRMs, Sr.DFOs,
Dy. CME/ NRQs, DBWs, All DAOs, WAO/WBQs, DBWs,
All AENs, Sr. DEN/MLG, DEN/ DBRT ,
All Area Manager, All Sr. DME(D), OSD/RNY ,
All Non-Divisionalised Units, All SFOs
The GS/NFREU, NFRWU, AISCTREA & NFROECEA/MLG.

Sub:- Absorption in the Railways of Ex-Casual Labour
Borne on the Live/Supplementary Live Casual
Labour Registers .

A copy of Railway Board's Letter NO. E(MD) 11/
99/01/19 dated 20.9.2001 (RBE NO.190/2001) on the
above subject is forwarded for information and nece-
ssary action. Board's earlier letters 25.7.97, 11.1.99
and 28.2.2001 as referred to in their present letter
were circulated as under :-

<u>Board's letter NO. & Dtd.</u>	<u>This Office</u>
1.E (NG) 11/91/CL/71, dt. 25.7.91	RECT 810E/227/144/Pt.IX(C) dtd. 28.1.91.
2.E (NG) 1-95/PE-1/1 dt. 10.1.90	RECT 995E/227/144.Pt.IX(C) dtd. 18.2.94.
3.E (NG) 10-99/CL/19, dt. 28.2.01	RECT 914 E/57 GP, dtd.

copy of the Railway Board's letter NO.E (NG)
11/99/CL/19 dated 20.9.01 .

Sub:- Absorption in the Railways of Ex-Casual labour
borne on the Live/Supplementary Live Casual
Labour Registers.

In terms of para 6 of this Ministry's letter of
even number dated 28.12.02 relaxation of upper age limit

contd...2.

25

for absorption of ex-casual labour borne in Live Casual Labour/ supplementary Live Casual Labour Registers has been added upto 40 years in the case of general candidates. 43 years in the case of OBC candidates and 45 years in case of SC/ST candidates provided that they have put in minimum 3 years service in continuous spells as per instruction contained in this minister's letter No. E(NG)/91/C/21 dtd. 27.1.91 read with their letter No. E(NG)/ dtd. 11.1.99 .

2. The question of removal off minimum three years service conditions (continuous or broken) for the purpose of grant of age relaxation to ex-casual labours as mentioned above has been taken up ~~in~~ in the PNM-NFIR vide agenda item NO. 41/2001. AIRF has also taken up the question of announcing the upper age limit. The matter has been carefully considered by this ministry. It has been decided that in partial modification of the instruction quoted above the ex-casual labour who had put in minimum 120 days casual service, whether continuous or in broken spells and were initially engaged as casual labours within the prescribed age limits of 28 years for general candidates and 33 years for SC/ST candidates would be given age relaxation upto the upper age limit of 40 years in case of general candidates and 43 years in case of OBC candidates and 45 years in case of SC/ST candidates. Other provisions for their absorption in Group 'D' will remain unaltered.

3. It has also been decided that the ex-casual labour who were eligible in respect of the above modification will be considered for absorption with prospective effect.

4. Please acknowledge receipt.

Sd/-
(Devika
Executive Director ...
Railway Board.

Annexure A

PGV/MLG, (CONV)MLG, ACM/MLG,
111 PHQDS, 111 DHOs, RDRM, 3A DPOs,
111 CDRM, 111 DBS, 111 DAs, JAO/WB, CDRM
111 ADVISER, DEN/MLG, DEN/DART,
111 Fire Manager, 111 SP. MTS (D), 111 D/RM
111 Non-divisionalized Units, 111 SPGs
111 G/S, 111 FREU, 111 ALCTREX & METROCBM

absorption in the railways of mechanical Labour borne on the Live/Supplementary Lists Casual Labour Registers.

Letted 20.5.2001 (RHB No.190/2001) on the above subject is forwarded for information and necessary actions. Board's earlier letters 15.7.97 H.17.99 and 28.2.2001 as referred to in the previous letter are also attached and under :-

19 NOV 1968

卷之三十一

卷之三十一

15-25477

14C-8102/2271-45-126-23

letter No. 117/99/CH/; dated 20.9.2001

Employment of Un-Casual Labour in the Railways and its Registration in the Supplementary Live Casual Labour Registers.

1. The letter of para 15 of this Ministry's letter of even number dated 28.12.01
regarding upper age limit for absorption of casual labour born on 1st October
Labour Supplementary Casual Labour Registers has been extended up to 10 years in the
case of SC/ST candidates 143 years in the case of OBC candidates and 48 years in the case
of SC/ST candidates provided that they have put in continuous three years service in
continuous spell or in broken spells as per instructions contained in this letter dated
10.6.1993 (G.O. 139) dated 23.7.1993 read with their letter No. E(No)-LMS/PAI-13

and removal of the absorption will probably be complete in 10 minutes.

(Davids Chililua)
de Miguel G. Gómez
Relyne Bautista

Certified
true copy.

Certified in b.
true copy.
My
Advocate

To
The D.Y. CE/BR/L/MLG.
N. F. Rly.

Through : BRI/RPAN, N. F. Rly.

Sub :- Application for the pos

As per General Manager(P. & M. Rly. MLG's letter No. B/57/0/
pt. XI/C) At 13.3.87 I would like to submit the application for
appointment.

I have furnished the following documents for your kind
consideration please.



11.4.87
2X

1. Name :- Sri FATIK CHOWDHURY
2. Father's name :- Late Abdul Haque Chowdhury.
3. Date of birth :- 29.1.59.
4. Permanent address :- Sri Fatik Chowdhury.
Ward No 1, Rangapara Town
P.O. Rangapara
Dist. Seorapur.
5. Present address :- - 00 -
6. Educational qualification :- Reached up to Class VIII
7. Personal marks of identification :- Above 1" cut mark on
Right leg.
8. Office, department & place :-
in which initially engaged. BRI office, Engg.(Br) Rangapara.
9. Office, department & place :-
from which finally discharged. BRI office, Engg.(Br) Rangapara
10. Date of discharged and reasons :- 27.3.87 Due to
loss of job
11. Whether employed at present, and if so, details. Nil
12. Two attested copies of Casual Labour Card or any other proof of his
Casual Labour Service, should accompany the application. Labour Card is attached
here with.
13. At attested copy of photograph and one copy of photograph
accompany the application. is attested here with
14. Any other relevant information :- Nil

Certified to be

true copy.

My
Advocate

Yours faithfully,

✓ Phatik Chowdhury

To Dy. C.E./B.R./Kine
N.F.Rly. Maligoan.

Three Bridge Inspector.

N.F.Rly. Rangeera Notch.

D.P. 15.5.91

Sub:- Prayer to observe nice vacancy

dear Sir,

I beg to say that I have come to know that Ex casual labour of your department are to be posted nice vacancy of Khalasi in your department I put forwarded my candidature for the post as I have worked as casual labour in your department as follows on 223 days total

9-1-78	to	25-1-78	Total
25-1-78	to	26-1-78	
29-1-78	to	27-3-78	
29-12-82	to	23-5-83	293 days

Since I have job less and hopefully waiting to get justice from the administration I request you to consider me as a candidate for the post of Seyan Pathak and give me a chance to serve the days

Thanking you
yours faithfully
Pratik Choudhury

D.A. 2 nos. photostatic copy of working certificate under B.R.I./R.P.A.N. to be

My

29

To

The Dy.CE/BR/LINE/MLG
N.F.Railway.

Through :- SSE/BR/RPAN

Sub:- Prayer to observe vice vacancy.

Ref:-

Sir,

I beg to say that I have come to know that ex-casual labour of your Department are to be posted vice vacancy of Khalasi in your department. I put forward my candidate for the post as I have worked as casual labour in your department as follows:-

<u>From</u>	<u>To</u>	<u>Total Days</u>
1. 9.4.78	25.1.78	= 17
2. 9.1.78	27.3.78	= 58
3. 25.3.78	22.5.78	= 58
4. 22.12.82	23.5.83	= 176
		<u>279 days</u>

Since I have no job and hopefully waiting to get justice from the administration. I request your honour to consider me as a candidate for the post, of sympathically and give me a chance to serve and to save my family from starvation.

Yours faithfully,

Ramli Khan/luji

Ex-casual Labour
under BRI/RPAN

Certified to be
true copy.

My
Advocate.

Rd
27/10/83

-17-

MINISTRY OF LABOUR
AS CASUAL LABOURName to F. S. K. ChordharyFather's name S. D. K. Chordhary
Abdur Raheem Chordhary

Scheduled Caste or not ?

Date of appol. 29.1.78Pd. of employmenrt From To Nature of 0 Sies & Design Date of
Assignment of Superior with Discharge
Date.29.1.78 to 27.3.78 Painling CB

27.3.78 A.N.

{ DIK Rong 138
No 210 in
ESPN, NLP SectionSignature & Designation of
Subordinate T-chargeCertified to be
true copy.My
Advocate

RECORD OF SERVICE
AS CASUAL LABOUR.

Father's name ~~late~~ ^{deceased} ~~deceased~~ ^{deceased} ~~deceased~~ ^{deceased}
Late Abdul Hak Chowdhury
Scheduled caste

Date of appointment. 21.1.78. 9.1.78

From _____ To _____ Nature of Assignment _____ VSIS & Design _____ Date of Off Superior with D1 discharge _____ Vente _____

9.1.78 25.1.78 Painting of

29.1.28 27.3.28 B.R. NO 283 (Range) and B.R. NO 246 (Deckring) un-
R.P.A.N. : M.L.P
Section

26.1.78

27.3.78

Certified to be
true copy.

My
Advocate.

Signature & Designation of
Subordinate in-charge

To whom it may concern
This is to certify that Sri Faiz
Chowdhury S/o ~~Bonoo~~ Chowdhury
worked under me as Khalan
Wef. 29.12.82 to 23.5.83 and
discharged his duty in a proper manner.

Specimen signature/ 179

of 82

Pratik Chowdhury

Officer

Section. 5

Soham Chowdhury

(26.1.1983 or 15.5.83)

Regd. Office, Dhaka, Bangladesh

Certified to be
true copy.

Myself
Advocate.

N.F.RAILWAY MAZDOOR UNION

Dt. 16.4.79.

A mass demonstration of all Construction Workers will be staged at 1 P.M. on 17.4.79 before the GM(Construction) and GM(Open line) as well.

A mass meeting also will be held at 4.30 P.M. at RAVA PARK, MALIGAON.

All Railwaymen are requested to express their solidarity with the Construction Staff and also join the demonstration and mass meeting.

PUBLICITY DEPARTMENT,
N.F.RAILWAY MAZDOOR UNION
P A N D U

Certified to be
true copy.

My
Advocate

To,
The General Manager(P),
N.F. Railway,
Maligaon,
Guwahati -12.

Sub:- Pray for appointment in Group 'D' post.
Respected Sir,

With due respect and humble submission I beg most respectfully to lay before you the following few lines on your kind attention and consideration please.

That Sir, I had been worked under BRI/RPAN as casual labour since 1978 to 1984 and also secured CPC scale of pay. Lastly discharged due to non availability of work. Within the period a few casual labour who worked with me already been absorbed against permanent post in the year 1982 and 1984.

Lastly as per your L/No E/227/144 Pt XI(C) dt. 14-2-2003 application placed to your honour for open market. Recruitment in Group 'D' (category of which no information received as yet though belongs to candidate of schedule cast community).

As per list of ex casual labour under BRI/RPAN at out of 14 (Fourteen) heads myself being senior most and worked total 744 days which were more than others not been considered though submitted application is time.

One copy to the appeal with brief particulars of works against the period submitted to DY/CE/ER/Line MLG in 1991 enclosed for your disposal please.

Lastly Sir, in view of the above, I fervently request your goodself to kindly arrange to absorb me against permanent post like other casual labours and save a poor family from starvation, for which act of kindness remain ever grateful to you and oblige.

Enclo
1

Yours faithfully,

Bishwanath Nath Mandal

(BISHWANATH MANDAL)

C/O- Monohar Prasad,

93/D Loco Colony

W/ No-2, P.O. Rangapara,

Dist- Sonitpur,

784505

1) Copy to Deputy Chief Engineer/
Bridge/Line/ Maligaon for information
and necessary consideration please.

2) Copy to CPO/MLG NF Railway for information
and necessary consideration being a casual
labour who worked for 744 days time to time
from 1978 to 1984.

Yours faithfully,

(Biswanath Mandal)

S/O. Sri Laxman Mondal.

Certified to be
true copy.

M.L.

Advocate

Rawm
14-10-03 Bz

For Order
14-10-03
Sri Laxman Mondal
CPO/MLG NF Railway
14-10-03 Bz

Enclo
1

Date : 14-10-03

The M.Y.O.S./M.C.C. Office,
Paltanwali, P. O. No. 100.

Through : M.Y.O.S./M.C.C. North.

Date : 15/2/87

Sir,

I have the honour to state the following lines for your kind consideration and favourable order please.

That Sir, I was at home at the time of screening due to my father attack with heart disease.

So, you are requested to call me for next screening test considering the cause mentioned above and save me from starving in this hard days for which set of your kindness I shall remain ever grateful to you.

You're faithfully,

Bishoo Nath Mandal

(Bhawan Nath Mandal)



REASON OF SERVICE

ISS CERT. NO. 13443

Name : Bhawan Nath Mandal

Father's name : Lekhar Mandal

Scheduled Caste or not : Scheduled Caste

Date of appointment : 10. 1. 78

<u>From</u>	<u>To</u>	<u>Date of discharge</u>
10. 1. 78	25. 1. 78	Painting of Br. No. 203 (Range) and Br. No. 240
22. 1. 78	20. 3. 78	Painting, In E.P.-R.R.A.U. Station.
25. 3. 78	22. 5. 78	Painting of Br. No. 114, 125 142 & 145 between P.M.Y.-M.R. Station.
M.Y.O.S. 2. 12. 81	15. 4. 82	Painting of Br. work between E.P.-R.R.A.U. station
20. 9. 82 certified only item in 1st 1/2 copy	15. 1. 84	revision of decking work between P.M.Y.-M.R. station

Signature of designation of supervisor : Bhawan Nath Mandal
Inches : 0.14 x 1.00 in. F. 41 y/ 41

Certified to be
true copy.

My
signature.

To
The DY.CE/BR/L/MLG,
N.F.Rly/Maligaon.

Through : BRI/RPAN.

Respected Sir,

Sub :- An appeal for absorbtion in Casual Labour.

I the undersigned with due respect and humble submission beg to lay the following few lines for your kind and sympathetic consideration and favourable orders.

My name is Sri ... Bishwanath ... Mandal
and I am one of the surplus casual labour of the Bridge Division of this Rly. I worked for total record of days in working days following given below :-

10.1.78	25.1.78	Painting of Bri No.283 (Ranga) and Br. No.240 (Dicrang) in NLP/RPAN Section.	26.1.78
29.1.78	20.3.78	Rebuilding of Br. No. 114, 125, 142 & 145 between RNY/RPAN section.	23.3.78
25.3.78	22.5.78	Rebuilding of Br. Works between NLP/RPAN section.	28.5.78
2.12.81	15.4.82	Rebuilding of Br. Works between NLP/RPAN section.	15.4.82
20.9.82	15.1.84	Provision road decking works between MZS/NLP section.	16.4.84

A photostate copy of my casual labour service book is attached herewith in support of the above, I was discharged on completion of works. But I was screened by the Bridge division in 1979 vide Asst. Bridge Engineer.

Hope you will kindly grant my humble prayer and save me from hardship of unemployed at your earliest convenience. I am ready to work at any place wherever you will kindly post me.

Yours faithfully,

Sri Bishwanath Mandal
c/o Sri Mahadev Prasad

Gr no 93/D
Loco colony
Rangnagar

Certified to be
true copy.

My
Signature

सं/No.....

ग्रूप सी० रेलवे / N. E. RAILWAY

विधायिका/विधायिका

Office / Department B.P.I/ 21/1/m/03

प्रतिपाद भजदूर में रुपा में सेवा का रेकार्ड

Service book for Casual Labour

पूरा नाम साक-साक

Name in full BISWANATH MANDAL
(In Block letters)

पिता का नाम

2. Father's Name Lakhman

जन्म-तिथि

3. Date of Birth 11/12/1960

प्रारम्भ माननीय मित्र संकरी प्राने के यापन प्राप्त

4. Age at initial casual employment

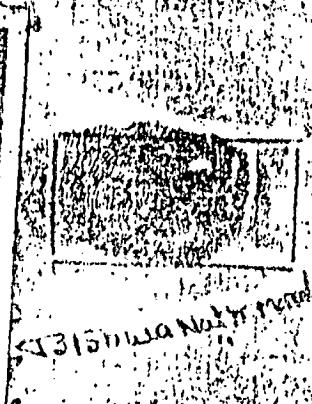
5. Year 11/3 / months

शरीर पर पहचान के चिन्ह

5. Personal marks of
identification

प्रारंभिक नियुक्ति के समय डिप्टी

6. Nature of job on initial
employment Casual labour



प्रारंभिक प्रान यापन का दस्तावेज़

Signature of the First Appointing Senior Supervisor

Certified to be

true copy.

My
signature

RECORD OF SERVANT
AS CAGNALE LABOUR

NAME Govindaraj Mondal
 FATHER'S NAME Govindaraj Mondal
 SCHEDULE CAST OR NOT NO
 DATE OF APPOINTMENT 25.5.78

PERIOD OF EMPLOYMENT	FROM	TO	NATURE OF ASSIGNMENT	DESIGNATION OF SUPERIOR & DATE	DATE OF DISCHARGE
----------------------	------	----	-------------------------	--------------------------------------	-------------------------

23-5-78 - 22-5-78 Performing work at Dr. no. 113, 125, 141 & 145 between 8 AM & 12 PM
X'RON Section.

Attested

24/6/83
 Assistant Divisional Engineer
 C. D. R. & R. R. B. R. R.
 Railway Bangalore No. 8

DESIGNATION & SIGNATURE
OF SUBORDINATE IN CHARGE.

Certified to be
true copy.

My
Advocate

प्रतिपाद वज्रदूर की कार्य से सेवा का रेकार्ड

Sl. No.	नोकरी की शारिरि Period of Employment		दृष्टि की रूपी /
	से/From	तक/To	
1	2	3	
1	10/78	15/78	Painting of Br. no. 283 R.P.A. - N.L. Section - Painting of Br. no. 10. in R.P.A. - n.
2	29/78	20/78	Relevelling 3-2 207 to 250 for A.P.O. N.P. R.N.Y - R.P.A.V.
3	2/81	15/81	Painting of 12 Road. Area Sircar area at 11.11 A.I.P - R.P.A. Section

Approved

श्री अनुमान अधिकारी (एल)
पुरानी रेलवे संगाम
Sr. Section Engineer (Bridge)
N.E.RLY Rangapara North

Record of Service as Casual Labour.

Nature of assignment	Taareekh Sahit Parivartak ka दृष्टिकार और पदार्थ
(Range) 1 to 5	5
290 (Univong) Section	
164, 1753 & 20, 18 Section - Rangapara	Bridge Inspector (Sr.) C.P. Railway, Dhemaji
Bridge Inspector (Sr.) C.P. Railway, Dhemaji	
Affaged	

प्राप्त दृष्टि इमानित
Assistant Divisional Bridge
1. एल. देसे नामका द्वारा

Certified to be
true copy.

My
Signature

To

The Dy CE/BR/LINE M.G.
N.F. Railway

Through :- SSE/BR/RPAN

Subject: Prayer to observe vice vacancy.

Ref:-

Sir,

I beg to say that I have come to know that ex-casual labour of your department are to be posted vice vacancy of Khalasi in your depart. I put forward my candidate for the post as I have worked as casual labour in your department as follows:-

From	To	Total Days
1. 28. 1. 76	6. 3. 76	38 days
2. 11. 3. 76	5. 5. 76	52 days
3.		90 days
4.		
5.		

Since I have no job and hopefully waiting to get justice from the administration. I request your honour to consider me as candidate for the post, sympathically and give me a chance to serve and to save my family from starvation.

Yours faithfully,

Ex-casual Labour
under IRJ/RPAN.

Certified to be
true copy.

My
Advocate

To
The Deputy Chief Engineer,
BRI/RPAN. N.P. Army.



Through : BRI/RPAN.

Respected sir,

I beg to lay before you the following facts for favour of kind consideration please.

That sir, I appeared in the Screening test in 1979 from BRI/RPAN's unit. The actual period for which I was engaged in different place are noted below :-

From 28/1/76 to 6/3/76 Painting of bridge girders 6/3/76
From 11/3/76 to 5/5/76 NLP-M2S section.

Further in 1982 to 83 I worked under BRI/SPI/EC/Deptt./NBQ the period of which are given below :-

From 29/12/82 to 15/3/83 Rebuilding of Tr. No. work 15/3/83.
at GEM btr. RPAN-NLP section.

For the facts stated above I shall be grateful to you if you kindly recast my seniority position and arrange my posting against any Class-IV category for which act of kindness, I shall ever grateful to you.

yours faithfully,

Certified to be
B.R. Army.

My
signature

P.T.O. A. Abdul Rahim
16/15

Jc

The Bridge - Inspector,

N. F. Ry.

Rangapara

Dtd. Rangapara

The 21st Jan. 91.

Sir.

Prayer for resuming in duty.

Sir,

In inviting or reference to the above subject, I beg to request you kindly to consider the following matter sympathetically and take necessary early action in this regard.

Dear sir, I was recruited in BRI/RPAN as casual labour since 28.1.76 and resumed the duties upto S. S. 76. Since then I was casually working in that dept. upto 15.9.83. I have successfully operated the various type of work during the most disturbed area such as Golpur in 1983.

But sir, inspite of my sincerity and regularity I was not allowed to continue my service since 15.9.83. There was no any allegation in my service - record.

Now, with a large family, I am in acute financial trouble to survive.

Hope you will be kind enough to consider my case and allow me to continue to serve in your dept. as casual labour. I will remain ever grateful to you.

Yours faithfully,

L. T. impro
ssion Ch. 11
Airtel Klen

Enclo:

1. A photocopy of record of service. (Md. Abdul Rehman Khan)
2. A certificate of BRI/RPAN.
3. Employment ~~Ex-Recd.~~ Regd. No. identity card.

Rangapara town.

Ward No - 1

Po. Rangapara

Senapuri, Assam

10/84

My

Signature

RECORD OF SERVICE
AS CASUAL LABOUR.

Name Abdul Haq

Father's name Ram Khan

Schedule caste Yes
or not Yes

Date of Appointment 8/1/46

Post of employment Painter Date of
From 28/1/46 to 6/3/76 Sig. & Design: Signature of
11/3/46 to 5/9/76 of Superior with
date Signature of
Superior with date discharge.

PRIVACY

Certified to be
true copy.

My
Advocate

To

The Dy.CE/ER/LINE/MLG
N.F.Railway.

Through :- SSE/BR/RPAN

Sub:- Prayer to observe vice vacancy.

Rgds:-

Sir,

I beg to say that I have come to know that ex-casual labour of your Department are to be posted vice vacancy of Khalasi in your department. I put forward my candidate for the post as I have worked as casual labour in your department as follows:-

<u>From</u>	<u>To</u>	<u>Total Days</u>
1. 22.11.77	7.1.78	= 17 Days
2. 7.2.78	5.3.78	= 27 "
3. 28.3.78	12.5.78	= 16 "
4. 7.4.82	15.5.82	= 39 "
5.		<u>159 Days</u>

Since I have no job and hopefully waiting to get justice from the administration. I request your honour to consider me as a candidate for the post, & sympathetically and give me a chance to serve and to save my family from starvation.

Yours faithfully,

Ats of N.D.
Tayab AC

Ex-casual Labour
under BRI/RPAN

Certified to be
true copy.

My
Advocate

Reed
Pan 28/2/05

For orders for
disposal please
BRI/RPAN
Ex-casual Labour
under BRI/RPAN
Section Engineer (Ex)
N.F.Railway

पं. सं. नं.

N. F. RAILWAY

प्रौद्योगिकी/विभाग

Office/Department B.R.I.R.P.A.W. (B.R.I.R.)

अनियन्त्रित संचालन के लिए सेवा का रेकार्ड

Service book for Casual Labour

पुराना साफ-साफ

1. Name in full M.D. TAYAB ALI

(In Block letters)

पिता का नाम

2. Father's Name KUDRAI ALI

जन्म-वर्ष

3. Date of Birth

प्रारम्भ से अनियन्त्रित तोकरी पाने के समय लाय

4. Age at initial casual employment

(वर्ष) Year

माह/month

वारीर पर पहचान के चिन्ह

5. Personal marks of

identification

Left-Hand

प्रारम्भिक नियुक्ति के समय छायटी

6. Nature of job on initial

employment

बाये बंगुठे का निशान

L. T. I. of

Tayab Ali A.H. 1948



प्रथम नियुक्ति प्रबल प्रमुख का हस्ताक्षर

Signature of the First Appointing Senior Supervisor

Certified to be

true copy.

M. Y.

Advocate

List of Casual Labour under BRI/RPAN showing their total number of days a worked in open line and POH who had submitted their application for registration list has been prepared as per seniority.

SI. No.	Name of Casual Labour	Father's Name	Total No. of days worked in open line	Total No. days worked in open line	Grand POH BRI Spl.
1.	Subesh Singh	Tara Chand	309	618	927
2.	Uday Ch. Boro	D. C. Boro	240	194	442
3.	Virgu Nath Yadav	H. N. Yadav	214	x	214
4.	Hari Narayan Boro	B. L. Boro	195	594	
5.	Sathen Chakraborty	Tonu Chakraborty	187	610	797
6.	Pradip Dhar	P. C. Dhar	187	610	797
7.	Bipul Das	H. Das	186	x	186
8.	Raj Kumar Mandal	H. Mandal	181	503	684
9.	Tri Bahadur Thapa	K. R. Thapa	164	618	782
10.	Ramash Kalita	R. Kalita	159	386	545
11.	Babul Ghosh	R. L. Ghosh	146	x	146
12.	Haran Mandal	H. Mandal	144	x	144
13.	Nandakishore Singh	I. R. Singh	134	252	386
14.	Manjit Singh	Ram Lal	132	610	742
15.	Biswanath Mandal	L. Mandal	126	618	744
16.	Gautam Sarkar	S. B. Sarkar	124	518	742
17.	Bagiram Basumatary	H. R. Basumatary	106	461	567
18.	R. R. Khan	Nil	94	261	355
19.	Miralal Chawhan	G. R. Chawhan	74	433	507
20.	Kripa Tewari	B. R. Tewari	59	315	374
21.	Md. Tahab Ali	Md. K. Ali	37	303	340

Certified that the above statements is prepared and complied with the casual labour register and the above staff had submitted their applications for registration.

Certified to be

For BRI/RPAN

My
Signature

Sd/-

BRI/RPAN

dt. 3. 1. 86.

In the Central Administrative Tribunal
Calcutta Bench.

OA.160 of 1990

Present :- Hon'ble Mr. D.V.R.SAG. Dattatreyulu, Judicial Member
Hon'ble Mr. B.P.Singh, Administrative Member.

Md. Nurul Hoda & 31 Others.

- Vs -

1. Union of India, represented by the General Manager, N.F.Railway, Maligaon, Guwahati - 11.
2. Deputy Chief Engineer, Bridge (Line), N.F.Railway, Maligaon, Gauhati - 11.
3. Bridge Inspector, N.F.Railway, Siliguri, Junction, District Darjeeling.

- Respondents.

For the Applicant :- Mr. B.Chatterjee, Advocate

For the Respondents :- Ms. U.Sanyal, Advocate.

Heard On 2.9.2000

Date of order 2.8.2000

D.V.R.S.G.Dattatreyulu, JY

In this application the point for consideration is that 32 applicants pray for direction upon the respondents to absorb them in the Railway in the post of Khalasi.

2. We have heard Ld. Advocates for the applicants as well as for the respondents. It is seen from the reply that the applicants were all casual labourers working under Bridge Inspector excepting last four applicants (Sl.No. 29, 30, 31 and 32). It is stated by the respondents that screening was done. According to the Ld. Advocate appearing for the respondents, though screening is admitted; it is not proper. As we could see from sub-para 3 of paragraph 5 of the reply at page 2 that the screening was conducted by a properly constituted

- 2 -

screening committee. Therefore, there need not be any doubt the screening of the present applicants excepting Sl. No 29, 30, 31 and 32 and they are found eligible. Therefore, respondents are directed to absorb the present applicants as Khalasi, if not they are already absorbed, in the next vacancies that will arise at the earliest. Accordingly, the OA is disposed of with the above direction.

(B.P.Singh)
Member .

D.V.R.S.G.Dattatreysulu
(Judicial Member)

In The Central Administrative Tribunal
Calcutta Bench

OA. 160 of 1990

Present : Hon'ble Mr. D.V.R.S.G. Dattatreyu, Judicial Member
Hon'ble Mr. D.P. Singh, Administrative Member

Md. Nutul Hoda & 31 Others

- Vs -

- 1) Union of India, represented by the General Manager, N.F. Railway, Maligaon, Gouhati-II.
- 2) Deputy Chief Engineer, Bridge (Line), N.F. Railway, Maligaon, Gouhati-II.
- 3) Bridge Inspector, N.F. Railway, Siliguri Junction, Dist: Darjeeling.

... Respondents

For the Applicant : Mr. B. Chatterjee, Advocate

For the Respondents : Ms. U. Senyal, Advocate

Heard on : 2-5-2000

Date of Order : 2-6-2000

C.R.E.H.

D.V.R.S.G. DATTATREYLU

In this application the point for consideration is that 32 applicants pray for direction upon the respondents to absorb them in the Railway in the post of Phasai.

2. We have heard the Advocates for the applicants as well as for the respondents. It is seen from the reply that the applicants were all casual labourers working under Bridge Inspector excepting last four applicants (Sl.No.29, 30, 31 and 32). It is stated by the respondents that screening was done. According to the Ld. Advocate appearing for the respondents, though screening is admitted, it is not proper. As we could see from sub-para 3 of paragraph

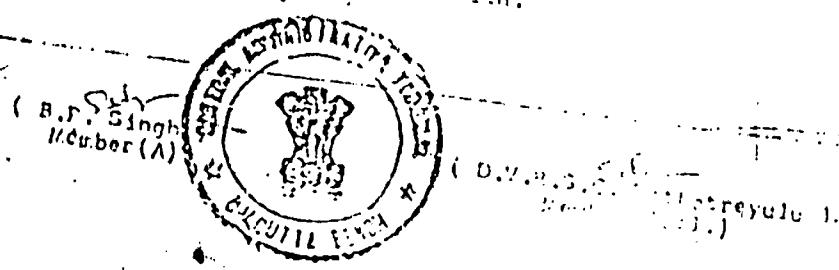
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Certified to be

true copy.

My
Advocate.

3 of the reply at page 2 that the screening was conducted by a properly constituted screening committee. Therefore, there need not be any doubt about the screening of the present applicants excepting Sl.No.29, 30, 31 and 32 and they are found eligible. Therefore, respondents are directed to elicit the present applicants as Khalasi, if not they are already absorbed, in the next vacancies that will arise at ^{as} your earliest. Accordingly, the OA is disposed of with the above direction:



Certified to be
true copy.

My
Advocate

R.F. Registry

Officer of the
Dy.CE/Bridge-Line
Maligaon, Guwahati-11.

NOTICE

As per judgment of the Hon'ble Court and approval of General Manager (P) Maligaon the following persons/petitioners who are Ex-Casual Labours in the organisation of Dy.CE/Bridge-Line/MLG are requested to submit the particulars, as mentioned in Annexure-I, to Dy.CE/Bridge-Line/MLG directly within one month (i.e. within 28-01-2005) from the date of issue of this Notice for further necessary action.

NO.	SL.no. as per Casual Labour Register	NAME OF candidates as per Casual Labour Register	FATHER'S NAME as per Casual Labour Register
1	667	Md. Nurul Hu/s	Md. Mainuddin
2	414	Sri Nanda kr.Roy(SC)	Ghansi Roy
3	505	Md. Rezak 2	Makimuddin
4	461	Sri Hira Lal Yadav	Ruppam Yadav
5	387	Md. Chaman Ali	Md. Ramjan Ali
6	616	Sri Gopal Ch. Sha	Bhaju Sha
7	487	Md. H. Jameel o	Md. Abdul Sattar
8	484	Md. Mustak Alum	Gulzar Hussain
9	447	Md. Mafiyuddin	Ghagroo
10	654	Sri Chennan Roy(SC)	Sakhi Roy
11	600	Md.Khalit	Tarak
12	410	Sri Bidur Pd. Singh	Shiv Narayan Singh
13	394	Sri Deb Narayan Singh	Lal Mohon Singh
14	490	Sri Kedar Pasad. Singh	Ghanee Singh
15	668	Md. Azimuddin	Md.Hussain
16	396	Motiar Rahman	Samiruddin
17	482	Sri Basanta Lal	Andhi Yadav
18	680	Md. Sabareb	Abdul Sattar
19	626	Sri Sardab Sarma	Mahadee Sarma
20	523	Sri Sabir Singh	Chand Mohan Singh
21	634	Ali Hossain	Hafizuddin
22	675	Israik Amin	Abdul Hossain
23	445	Sri Jaiju Mitaldar	Seri Mitaldar
24	573	Razek Naji	Md.Yakub.
25	437	Salmudin	Badir Uddin
26	431	Janmuddin	Sekh Darul
27	442	Sri Md. Ali Roy	Kelu Ray
28	658	Sri Mithun Mithu	Kalu Singh

D/Vs As above

**Certified to be
true copy.**

*My
Advocate*

CE/CE/Bridge-Line/MLG